

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'E', New Delhi**

**Before : Shri Bhavnesh Saini, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA No.2570/Del./2016
Assessment Year: 2011-12**

Arvind Kaushik, WA-116, 3 rd floor, Shakarpur, New Delhi PAN-AJKPK8536G (Appellant)	vs.	A.C.I.T., Circle 36(1), New Delhi. (Respondent)
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Appellant by	None
Respondent by	Ms. Rakhi Vimal, Sr. DR

Date of Hearing	25.09.2017
Date of Pronouncement	25.09.2017

ORDER

Per L.P. Sahu, A.M.:

This appeal by the assessee is directed against the order dated 08.02.2016 passed by learned CIT(A)-19, New Delhi for the assessment year 2011-12.

2. None was present on behalf of the appellant despite the notice was sent through registered post at the address given in column No. 10 of the appeal memo, fixing the date of hearing on 25.09.2017. The notice so issued, having been not received back, is, therefore, deemed to be served upon the assessee. However, there is no representation or application for adjournment on behalf

of the assessee received on record. Therefore, it can be safely inferred that the assessee is not serious in pursuing its appeal. In the circumstances, the only alternative left with us is to dismiss the appeal of the assessee in limine. Support is drawn from the order of Tribunal in CIT vs. Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukojirao Holkar vs. CWT, 223 ITR 480 (MP).

3. In the result, the appeal of the assessee is dismissed, as indicated above.

Order is pronounced in the open court on 25.09.2017.

Sd/-
(Bhavnes Saini)
Judicial member

Sd/-
(L.P. Sahu)
Accountant Member

Dated: 25.09.2017

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Copy of order forwarded to:

(1)	<i>The appellant</i>	(2)	<i>The respondent</i>
(3)	<i>Commissioner</i>	(4)	<i>CIT(A)</i>
(5)	<i>Departmental Representative</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi*